<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 124 OF 2017

Dated: 23rd May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Rajasthan Rajya Vidyut Utpadan N	ligam Ltd. Vs.		Appellant(s)
Rajasthan Electricity Regulatory C	ommissio	on & Ors.	Respondent(s)
Counsel for the Appellant(s)	:	Mr. M.G.Ramachar Ms. Ranjitha Rama	
Counsel for the Respondent(s)	:	Mr. Raj Kumar Meł Ms. Himanshi Andl Mr. E.Premjit Singł	еу

<u>ORDER</u>

Admit. Issue notice. Mr. R.K. Mehta takes notice on behalf of Respondent No.1 and seeks six weeks time to file reply. Notice be issued to the other respondents returnable on 17.08.2017. Dasti, in addition, is permitted.

List the matter on <u>17.08.2017.</u> In the meantime, learned counsel for the respondents may file reply on or before 05.07.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 20.07.2017 after serving copy on the other side.

(Justice Ranjana P. Desai) Chairperson

(I. J. Kapoor) Technical Member